

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Order: 27.11.95.

CP 124/95 (OA 1081/92)

Mohri Lal Regar

... Petitioner.

Versus

S/Shri Shahid Ahmed Tahir Rizvi and A. Ranga Rao

... Respondents.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioner

... Mr. D.K. Swamy

For the Respondents

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O R D E R

BEF. HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

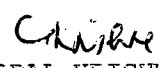
Petitioner, Mohri Lal Regar, has filed this Contempt Petition against the respondents u/s 17 of the Administrative Tribunals Act, 1985, for wilfully disobeying the order of the Tribunal dated 28.7.94 passed in OA 1081/92 (OA 142/87).

2. We have heard the learned counsel for the petitioner. The learned counsel for the petitioner states that the order, referred to above, dated 28.7.94 has been implemented by the respondents and he himself states that there has been no disobedience of the same.

3. This Contempt Petition is, therefore, dismissed.


(O.P. SHARMA)

MEMBER (A)


(GOPAL KRISHNA)
VICE CHAIRMAN

VK